

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI,  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4277**  
ANSWERED ON 19.03.2020

**NAQUIM**

4277. SHRI RAJENDRA AGRAWAL

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government has conducted the National Aquifer Mapping and Management Programme (NAQUIM) to map aquifers;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government is planning to make rain water harvesting mandatory in all buildings; and
- (d) if so, the details thereof including the minimum plot size cap, incentives guaranteed etc.?

**ANSWER**

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RATTAN LAL KATARIA)

(a) & b) Central Ground Water Board (CGWB) is implementing National Aquifer Mapping and Management program (NAQUIM), which envisages mapping of aquifers (water bearing formations), their characterization and development of Aquifer Management Plans to facilitate sustainable management of Ground Water Resources.

So far aquifer maps and management plans for about 11.8 lakh sq.km. have been prepared for areas spread over various parts of the country. State-wise details are given in **Annexure**.

(c) & d) As per information received from Ministry of Housing & Urban Affairs, the Model Building Bye Laws (MBBL), 2016, has been issued for guidance of the States/UTs which has a chapter on 'Rainwater Harvesting'. The provisions of this chapter are applicable to all the buildings. 33 States / UTs have adopted the rainwater harvesting provisions. The implementation of the rainwater harvesting policy comes within the purview of the State Government/Urban Local Body / Urban Development Authority. Further, as per MBBL- 2016, provision of rainwater harvesting is applicable to all residential plots above 100 sq.m.

In order to regulate the Over-exploitation and consequent depletion of ground water, the Ministry has circulated a Model Bill to all the States/UTs to enable them to enact suitable ground water legislation for regulation of its development, which includes provision of rain water harvesting. So far, 15 States/UTs have adopted and implemented the ground water legislation on the lines of Model Bill.

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**ANNEXURE**

Annexure referred to in reply to part (a) & (b) of Unstarred Question No. 4277 to be answered in Lok Sabha on 19.03.2020 regarding “NAQUIM”.

**State and UT-wise areas (in km<sup>2</sup>) for which Aquifer maps have been prepared and management plans have been developed by CGWB**

S.No.	State/UT	Area for which aquifer maps and management plans have been prepared (km <sup>2</sup> )
1	Andaman & Nicobar	800
2	Andhra Pradesh	64185
3	Arunachal Pradesh	3399
4	Assam	13980
5	Bihar	25657
6	Chandigarh	115
7	Chhattisgarh	29616
8	Dadra & Nagar Haveli	490
9	Daman & Diu	0
10	Delhi	1483
11	Goa	3702
12	Gujarat	69106
13	Haryana	44179
14	Himachal Pradesh	6240
15	Jammu & Kashmir	9506
16	Jharkhand	29241
17	Karnataka	98495
18	Kerala	18166
19	Lakshadweep	32
20	Madhya Pradesh	81366
21	Maharashtra	86863
22	Manipur	1655
23	Meghalaya	8678
24	Mizoram	700
25	Nagaland	910
26	Odisha	24912
27	Pudducherry	454
28	Punjab	50368
29	Rajasthan	188070
30	Sikkim	280
31	Tamil Nadu	94505
32	Telangana	48963
33	Tripura	6757
34	Uttar Pradesh	123556
35	Uttarakhand	7811
36	West Bengal	32695
	<b>Total</b>	<b>1176935</b>

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